

REPORTS OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS

Fourth Session—Second Lok Sabha

Eighteenth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

May, 1958

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**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

EIGHTEENTH REPORT

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Eighteenth Report.

2. The Committee met on the 24th March, 1958 to consider allotment of time to the Resolutions set down in the List of Business for Friday, the 28th March, 1958.

3. The Members whose Resolutions had been included in the List of Business for the 28th March, 1958 and the representatives of the Ministries concerned had been invited to present their views on these Resolutions before the Committee. Shri Motilal Malviya and the representatives of the Ministries of Home Affairs, Labour and Employment and Finance attended the sitting.

4. The Committee after hearing the representatives of the Ministries concerned with the Resolutions and considering all aspects with respect to the Resolutions in the List of Business for the 28th March, 1958, recommend the following time-table:—

(1) Resolution regarding Resettlement of East Pakistan displaced persons.	Cut of the total time of 2 hours allotted to this resolution 1 minute was taken up on the 14th March, 1958. The balance of 1 hour and 59 minutes would be available on the 28th March, 1958.
(2) Resolution regarding Imposition of restriction on persons who had held the the Office of Governor.	1 hour.
(3) Resolution regarding Ban on closure of Mills during the Second Five Year Plan.	2 hours.
(4) Resolution regarding Amendment to the Indian Companies Act, 1956.	2 hours.
(5) Resolution regarding Shifting of Capital to Sarnath.	1 hour.
(6) Resolution regarding Modification of Government of India Service Rules.	2 hours.

NEW DELHI;
The 26th March, 1958.

HUKAM SINGH.